BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH CSA 750/230-232/NCLT/MB/MAH/2017

CORAM:

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M. K. Shrawat, Member (Judicial) Bhaskara Pantula Mohan, Member (Judicial)

In the matter of Section 230-232 of the Companies Act, 2013

In the matter of M/s. Parikh Petro Chemicals Agencies Private Limited, (Transferor Company)

AND

M/s. Vaani Finance and Leasing Private Limited (Transferee Company)

PRESENT FOR THE APPLICANT : -

Mr. Rajesh Shah, Advocate for the Applicants

PRESENT FOR THE OFFICIAL LIQUIDATOR :-

Official Liquidator in Person.

CORRIGENDUM ORDER

- A mention has been made before this Bench, by the Official Liquidator, vide Letter dated 8th Sep, 2017, seeking permission of this Bench for the appointment of Empanelled Chartered Account, to assist the Official Liquidator in scrutinizing the books of Accounts of the Transferor Company, as it is being done in other such matters.
- 2. Allowed. Henceforth, Para 18 of the order dated 25.07.2017, shall be read as under :
 - i) "The First Applicant/Transferor Company to serve the notice upon the Official Liquidator, High Court, Bombay pursuant to Section 230(5) of the Companies Act, 2013. The Tribunal is appointing M/s. DMKH & Co., Chartered Accountants, O/at. 803/804, Ashok Height, Opp. Saraswati Apartment, Nikalas Wadi Road, Near Bhuta School, Gundavali, Andheri (E), Mumbai 400069, Tel 022-28916494/95, to Assist Official

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Liquidator, Mumbai, for remuneration of ₹ 30,000/-, to Scrutinize the Books of Accounts of the Transferor Company for the last five years. If no response is received by the Tribunal from Official Liquidator within thirty days of the date of receipt of the notice, it will be presumed that Official Liquidator has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016."

ii) Rest of the order remains unaltered.

3. Ordered Accordingly.

Sd/-BHASKAŘA PANTULA MOHAN MEMBER (JUDICIAL)

Sd/-M. K. SHRAWAT MEMBER (JUDICIAL)

Dated : 08.09.2017